

07.01.04

(8)

Hon' Mrs. Meera Chhibber, J.M.

None for the applicant, even in the revised call. Sri S.C. Mishra, counsel for the respondents is present.

Counsel for the respondents has submitted that this case is not maintainable in the Tribunal, as the office of respondents has since been converted into, Bharat Sanchar Nigam Limited which is a corporation and the same has not been brought within the purview of this Tribunal, as no notification under section 14(2) of A.T. Act 1985, conferring the jurisdiction has yet been issued. He has thus, submitted that this O.A is even otherwise liable to be dismissed as not maintainable. Since counsel for the applicant is not present, I am not going into the merits of the case.

The O.A is dismissed in default for non-prosecution.



J.M.

(Heard)